LYKA LABS LIMITED

Registered Office : 4801 / B & 4802 / A, G.I.D.C. Industrial Estate, Ankleshwar 393 002.
CIN: L24230GJ1976PLC008738 • Website : www.lykalabs.com

STATEMENT OF STANDALONE AND CONSOLIDATED UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2023

(₹ in lakhs except per Share data)

Sr. No.	Particulars	Standalone				Consolidated			
		Quarter ended 30th June, 2023 (Unaudited)	Quarter ended 31st March, 2023 (Audited)	Quarter ended 30th June, 2022 (Unaudited)	Year ended 31st March, 2023 (Audited)	Quarter ended 30th June, 2023 (Unaudited)	Quarter ended 31st March, 2023 (Audited)	Quarter ended 30th June, 2022 (Unaudited)	Year ended 31st March 2023 (Audited)
1	Total Income from Operations	2,123.70	1,945.51	2,187.84	8,059.26	2,287.70	2,223.86	2,749.20	9,307.28
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(168.28)	(279.05)	38.97	(603.43)	(179.85)	(258.88)	52.65	(577.67)
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(168.28)	(292.98)	38.89	(1,320.84)	(179.85)	(300.02)	76.08	(1,317.11)
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(171.99)	(300.53)	32.83	(1,328.66)	(184.67)	(300.74)	59.53	(1,321.18)
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(173.56)	(297.29)	29.65	(1,334.94)	(186.24)	(298.56)	56.35	(1,324.81)
6	Equity Share Capital	3,309.00	3,069.00	2,869.00	3,069.00	3,309.00	3,069.00	2,869.00	3,069.00
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	4,573.63	4,573.63	1,574.85	4,573.63	1,475.06	1,475.06	(1,535.15)	1,475.06
8	Earnings Per Share (of ₹ 10/- each) (for continuing and discontinued operations) -								
	Basic:	(0.54)	(1.05)	0.11	(4.65)	(0.57)	(1.05)	0.20	(4.63)
	Diluted:	(0.54)	(1.05)	0.11	(4.65)	(0.57)	(1.05)	0.20	(4.63)

Notes:

1. The standalone and consolidated unaudited financial results of the Company for the quarter ended 30th June, 2023 were reviewed by the Audit Committee and approved by the Board of Directors in their respective meetings held on 2nd August, 2023. The Statutory Auditors of the Company have reviewed above results for the quarter ended 30th June, 2023.
2. The above is extract of the detailed format of quarter ended financial results for 30th June, 2023 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulation, 2015. The complete format of the quarterly financial results are available on the Stock Exchanges websites, www.nseindia.com; www.bseindia.com and on Company's website, www.lykalabs.com.

For & on behalf of the Board of Directors
Sd/-
Kunal.N.Gandhi (DIN No: 01516156)
Managing Director and CEO

Place: Mumbai
Date : 2nd August, 2023

ARVIND SMARTSPACES LIMITED

[CIN – L45201GJ2008PLC055771]
Regd. Office: 24, Government Servant's Society, Near Municipal Market, Off. C.G. Road, Navrangpura, Ahmedabad-380009.
Contact: 079 6826 7000 Website: www.arvindsmartspaces.com Email: investor@arvindinfra.com

EXTERACT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED ON 30TH JUNE, 2023

[₹ in Lakhs except per share data]

Sr. No.	Particulars	Quarter ended on			Year ended on
		30.06.2023 Unaudited	31.03.2023 Audited	30.06.2022 Unaudited	31.03.2023 Audited
1	Revenue from Operations	6683.61	9268.29	6026.18	25591.68
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	1309.11	1478.48	1033.77	3957.71
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	1309.11	1478.48	1033.77	3957.71
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	910.04	1048.10	739.31	2782.71
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	905.79	1030.23	739.59	2765.70
6	Equity Share Capital (Face Value ₹ 10/- per share)	4531.20	4531.20	4246.20	4531.20
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	42109.97
8	Earnings Per Share (of ₹ 10/- each) Basic : (₹)	1.77	2.05	1.71	5.83
	Diluted: (₹)	1.76	2.04	1.66	5.63

Notes: (1) These unaudited consolidated financial results of Arvind SmartSpaces Limited ("Holding Company") and its subsidiaries (together referred as "Group") and joint ventures for the quarter ended 30th June, 2023 have been reviewed by the Audit Committee and thereafter approved by the Board of Directors at their meeting held on 2nd August, 2023. The consolidated financial results are prepared in accordance with the Indian Accounting Standard (Ind AS) as prescribed under Section 133 of the Companies Act, 2013. (2) The Group's business falls within single business segment of developing of commercial and residential units. Hence, disclosures under Ind AS 108- Operating Segments are not reported separately. (3) Previous period figures have been regrouped, rearranged and reclassified where necessary to conform to current period's classification.

The standalone financial results for the quarter ended 30th June, 2023 are summarised below: **[₹ in Lacs]**

Sr. No.	Particulars	Quarter ended on			Year ended on
		30.06.2023 Unaudited	31.03.2023 Audited	30.06.2022 Unaudited	31.03.2023 Audited
1	Revenue from operations	3233.53	3149.96	2770.20	11727.81
2	Profit before tax	1479.32	651.71	1469.31	4734.41
3	Profit after tax	1221.03	496.28	1189.13	3827.31

The above is an extract of the detailed format of Unaudited Financial Results for the quarter ended on 30th June, 2023, filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the standalone and consolidated financial results are available on the Stock Exchange websites at www.bseindia.com and www.nseindia.com and on the company's website www.arvindsmartspaces.com.

Place: Ahmedabad
Date: 2nd August, 2023

For, Arvind SmartSpaces Limited
Kamal Singal
Managing Director and CEO

This is only an advertisement for information purposes and is not a prospectus announcement.

ON DOOR CONCEPTS LIMITED

Corporate Identification Number: U52100MP2014PLC033570

Our Company was originally incorporated as a private limited company under the Companies Act, 2013 pursuant to a certificate of incorporation issued by the Registrar of Companies, Gwalior dated December 15, 2014 with the name 'On Door Concepts Private Limited'. Our Company was converted into to a public limited company and the name of our Company was changed to 'On Door Concepts Limited' by a fresh Certificate of Incorporation consequent upon conversion to public limited was issued on May 01, 2023 by the Registrar of Companies, Gwalior. For further details of our Company, see "General Information" and "History and Certain Other Corporate Matters' on pages 49 and 105, respectively in the Draft Prospectus.

Registered Office: Phoenix Corporate Park, First Floor, Opp. Vrindawan Garden, Hoshangabad Road Bhopal, Madhya Pradesh, India, 462026;
Tel: +91 755 3511480; **Website:** www.ondoor.com; **E-mail:** cs@ondoor.com; **Contact Person:** Ms. Vaishali Bakliwal, Company Secretary and Compliance Officer

PROMOTERS OF THE COMPANY: NSB BPO SOLUTIONS PRIVATE LIMITED, MR. NARENDRA SINGH BAPNA, MR. PRAMOD RAMDAS INGLE, MRS. SWATI BAPNA AND MRS. VAISHALI INGLE

THE ISSUE

PUBLIC ISSUE OF 17,84,000 EQUITY SHARES OF FACE VALUE OF ₹ 10.00 EACH OF ON DOOR CONCEPTS LIMITED ("OUR COMPANY" OR "THE ISSUER") FOR CASH AT A PRICE OF ₹ 259.00 PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ 249.00 PER EQUITY SHARE) ("ISSUE PRICE") AGGREGATING TO ₹ 4,620.56 LAKHS ("THE ISSUE"). OF THE ISSUE, 78,000 EQUITY SHARES AGGREGATING TO ₹ 202.02 LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY PROMOTERS ("PROMOTER CONTRIBUTION") AND 86,000 EQUITY SHARES AGGREGATING TO ₹ 222.74 LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER ("MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION I.E. ISSUE OF 16,20,000 EQUITY SHARES OF FACE VALUE OF ₹ 10.00 EACH AT AN ISSUE PRICE OF ₹ 259.00 PER EQUITY SHARE AGGREGATING TO ₹ 4,195.80 LAKHS IS HEREINAFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 26.37% AND 25.04%, RESPECTIVELY OF THE POST ISSUE PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY. FOR FURTHER DETAILS, SEE "TERMS OF THE ISSUE" ON PAGE 187 OF THE DRAFT PROSPECTUS.

ATTENTION INVESTORS

Pursuant to the proposed Offer, our Company has filed the Draft Prospectus dated June 22, 2023 ("DRHP") with the National Stock Exchange of India Limited ("NSE") in relation to which have made an application with NSE on June 22, 2023 to obtain their in-principle approval.

We hereby intimate you that the Company, in consultation with the Lead Manager, and pursuant to approval by our Board at its meeting held on June 29, 2023 and by our Shareholders at its Extra-Ordinary General Meeting dated July 04, 2023, has undertaken a Pre-IPO placement by way of a private placement of 2,85,200 Equity Shares for cash at a price of Rs. 259.00 per Equity Share (including premium of Rs. 249.00 per Equity Share) aggregating to Rs738.67 Lakhs (Rupees Seven Crore Thirty-Eight Lakhs Sixty Six Thousand Eight Hundred Only) ("Pre-IPO Placement") in the manner set out below:

Date of Allotment	July 11, 2023	
Number of Equity Shares allotted	2,85,200 (Two Lakh Eighty-Five Thousand Two Hundred) Equity Shares	
Price per Equity Share	Rs. 259.00 per Equity Share (including a premium of Rs. 249.00 per Equity Share)	
Name of selling shareholder(s)	On Door Concepts Limited	
Name of the Allottee's/ Acquirer	**Mr. Vallabh Roopchand Bhanshali**	**Mrs. Swati Bapna ***
No. of Shares Allotted	2,07,200	78,000
Amount (Rs. In Lakhs)	5,36,64,800	2,02,02,000
Holding as a Percentage of Pre-Issue Equity Share Capital before Pre-IPO Placement (%)	-	6.37%
Holding as a Percentage of Pre-Issue Equity Share Capital after Pre-IPO Placement (%)	4.99%	7.82%
Holding as a Percentage of Post-Issue Equity Share Capital (%)	3.67%	5.74%

* Mrs. Swati Bapna holding in our company as on the date of Draft Prospectus is 2,46,322 Equity Shares aggregating to 6.37% of Pre-Issue Equity Share Capital.

Except for Mrs. Swati Bapna being the Promoter of the Company, none of the other Allottee's are in any manner connected with our Company, the Subsidiaries, the Promoters or Promoter Group, Directors, KMPs, and the Directors and KMPs of Group Companies/ Subsidiaries and members of Promoter Group.

Accordingly, the size of the Fresh Issue as set out in the Draft Prospectus has been reduced by Rs. 738.67 pursuant to the Pre-IPO Placement. The revised Fresh Issue size is up to Rs. 3881.89 Lakhs.

The disclosures regarding the Pre-IPO placement and secondary transfers shall be updated in the Prospectus, as applicable.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Draft Prospectus dated June 22, 2023.

This Public Announcement is being made in relation to the directive dated July 04, 2023 issued through e-mail from SEBI pursuant to which we are required to send intimation to the Stock Exchanges and make the public announcement in the event our Company has undertaken pre-IPO placement and transfer of shares aggregating up to 1% or more of the paid up equity share capital of our Company by our Promoters.

For On Door Concepts Limited
On behalf of the Board of Directors
Sd/-
Narendra Singh Bapna
Managing Director

Place: Bhopal
Date: August 02, 2023

On Door Concepts Limited subject to market conditions, public issue of its Equity Shares and has filed the Draft Prospectus with the National Stock Exchange and the same is available on the respective websites NSE i.e. www.nseindia.com; Lead Manager at www.focl.in and the Issuer Company at www.ondoor.com. Investors should note that investment in Equity Shares involves a high degree of risk. The Equity Shares have not been and will not be registered under the US Securities Act (the "Securities Act") or any state securities law in United States and may not be Issued or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in the Regulations under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the Securities Act of 1933.

Sunjeet comm.

ANSHUNI COMMERCIALS LIMITED

CIN NO: L90000MH1984PLC034879
Regd. office: Unit No. 609, 6th Floor, C-Wing One BKC, Bandra Kurla Complex, Bandra Bandra (East) Bandra, Mumbai - 400051, Maharashtra. Ph. No.: 9997426815 * E-mail: cslegal07@gmail.com
Branch/Corporate office: 2A Ganesh Chandra Avenue Room No 09, 4th Floor, Kolkata-700013, West Bengal; Ph. No.: 9830655803 * E-mail: anshunicommercialsltd@gmail.com

Notice is hereby given that pursuant to Regulation 29 read with Regulation 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 that a meeting of the Board of Directors of the Company is scheduled to be held on Saturday, the 12th day of August, 2023 at the Registered Office of the Company at Unit No. 609, 6th Floor, C-Wing One BKC, Bandra Kurla Complex, Bandra Bandra (East) Bandra, Mumbai - 400051, Maharashtra, to take on record the Unaudited quarterly financial result of the Company for the quarter ended 30th June, 2023 and any other matter with the permission of the chair.

The information contained in the notice is also available at the company's website www.anshuni.com and website of the stock exchange at www.bseindia.com.

For **Anshuni Commercials Limited**
Sd/-
Priyesh Garg
Director
DIN: 07636054

Place: Mumbai
Date: 02.08.2023

KAYCEE INDUSTRIES LIMITED

CIN NO : L70102MH1942PLC006482
Regd. Off.: Old kamani chambers, 32-Ramjibhai kamani marg, Ballard Estate, Mumbai-400001
Website: www.kayceeindustries.com Email id: cs@kayceeindustries.com Tel No.: 022 22613521 Fax No.: 22613521

EXTRACT OF UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30,2023

(₹ in Lakhs)

Sr. No.	Particulars	Quarter Ended			Year ended
		30.06.2023 Unaudited	31.03.2023 Audited	30.06.2022 Unaudited	31.03.2023 Audited
1	Total Income from Operations	1,146.43	1,139.18	1,022.90	4,234.18
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	125.90	122.74	113.85	477.54
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	125.90	122.74	113.85	479.05
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	86.91	89.12	85.90	349.44
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	-	2.55	-	2.55
6	Equity Share Capital	63.47	63.47	63.47	63.47
7	Reserves (excluding Revaluation Reserve)as shown in the Balance Sheet of the previous year	2,001.03	1,914.12	1,679.77	1,914.12
8	Earnings Per Share (of Rs. 100 /- each) (for continuing and discontinued operations) -				
	1. Basic:	136.93	140.41	135.34	550.56
	2. Diluted:	136.93	140.41	135.34	550.56

Notes :

1. The above statement of standalone financial results were reviewed and recommended by the Audit Committee of the Board on 2nd August, 2023 and subsequently approved by the Board of Directors at their meeting held on 2nd August 2023.
2. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/ Annual Financial Results are available on the websites of the Stock Exchange(s) and the listed entity. (www.bseindia.com).

FOR KAYCEE INDUSTRIES LIMITED
SD/-
JITENDRA VAKHARIA
DIRECTOR - DIN NO.00047777

Place : Mumbai
Date: August 2, 2023

TCNS Clothing Co. Limited

CIN: L99999DL1997PLC090978
Registered Office: 119, New Manglapuri, W House, Mandi Road, Sultanpur, Mehrauli, New Delhi-110030
Corporate Office: 119 & 127, W House, Neelgagan Tower, Mandi Road, Sultanpur, Mehrauli, New Delhi-110030
Tel.: 011-42193193; **Email:** investors@tcnsclothing.com; **Website:** www.wforwoman.com

Recommendations of the Committee of **Independent Directors ("IDC")** of **TCNS Clothing Co. Limited ("Target Company" or "TC")** under Regulation 26(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto **("SEBI (SAST) Regulations")** on the **Open Offer** (as defined below) made by **Aditya Birla Fashion and Retail Limited ("Acquirer")** to the public shareholders of the Target Company.

1	**Date**	2nd August, 2023
2	**Name of the TC**	TCNS Clothing Co. Limited
3	**Details of the Offer pertaining to the TC**	Open offer for the acquisition of up to 1,87,12,577 (One Crore Eighty- Seven Lakhs Twelve Thousand Five Hundred And Seventy Seven) fully paid-up equity shares of the Target Company having a face value of INR 2 (Indian Rupees Two Only) each ("**Equity Shares**") representing 29% of the total voting equity share capital of the Target Company on a fully diluted basis (as of the 10th working day from the closure of the tendering period of the Open Offer) of the Target Company at a price of Rs. 503 (Indian Rupees Five Hundred Three only) per Equity Share ("**Offer Price**") from the public shareholders of the Target Company conditional upon a minimum level of acceptance of atleast 1,30,27,826 (One Crore Thirty Lakhs Twenty Seven Thousand Eight Hundred And Twenty Six) Equity Shares representing 20.19% (twenty point one nine percent) of the Expanded Share Capital ("**Open Offer**"). The public announcement dated May 5, 2023 ("**PA**"), the detailed public statement published on May 12, 2023 ("**DPS**"), the draft letter of offer dated May 18, 2023 ("**DLOF**") and the letter of offer dated 26th July, 2023 ("**LOF**") have been issued by Axis Capital Limited on behalf of the Acquirer.
4	**Name(s) of the Acquirer and PAC with the Acquirer**	Aditya Birla Fashion and Retail Limited (Acquirer) There are no persons acting in concert (PACs) with the Acquirer for the purposes of the Open Offer.
5	**Name of the Manager to the Open Offer**	**Axis Capital Limited** 1st Floor, Axis House, C-2 Wadia International Centre, P. B. Marg, Worli, Mumbai - 400 025, Maharashtra, India **Tel:** +91 22 4325 2183; **Fax:** +91 22 4325 3000 **E-mail:** tccl.openoffer@axiscap.in **Contact Person:** Mr. Pavan Naik **SEBI Registration No.:** INM000012029
6	**Members of the Committee of Independent Directors "IDC"**	Ms. Neeru Abrol, Chairperson Mr. Bhaskar Pramanik, Member Ms. Sangeeta Talwar, Member Mr. Suresh Jayaraman, Member
7	**IDC Member's relationship with the TC (Director, equity shares owned, any other contract/ relationship), if any**	All the members of the IDC are serving as Non- Executive Independent Directors on the Board of the Target Company. None of the members of the IDC hold any equity shares or any other securities of the Target Company. None of the members of the IDC have any contractual or any other relationship with the Target Company.
8.	**Trading in the equity shares/ other securities of the TC by IDC Members**	None of the members of the IDC have traded in any of the equity shares/securities of the Target Company during the (a) 12 months period preceding the date of the PA i.e. May 5, 2023; and (b) the period from the date of the PA till the date of this recommendation.
9.	**IDC Member's relationship with the Acquirer (Director, equity shares, owned, any other contract/ relationship), if any**	None of the members of the IDC: a. are directors on the board of the Acquirer; b. hold any equity shares or other securities of the Acquirer; or c. have any contractual or any other relationship with the Acquirer.
10..	**Trading in the equity shares/ other securities of the Acquirer by IDC Members**	None of the members of the IDC have traded in any of the equity shares/securities of the Acquirer during the (a) 12 months period preceding the date of the PA i.e. May 5, 2023; and (b) the period from the date of the PA till the date of this recommendation.
11.	**Recommendation on the Open Offer, as to whether the offer is fair and reasonable**	The IDC has reviewed the PA, the DPS, and the LOF issued by the Manager to the Offer on behalf of the Acquirer, in connection with the Open Offer. Ghosh Khanna & Co. LLP, Independent Chartered Accountants appointed by the IDC to provide external opinion with respect to the Offer Price, has a. opined that the Offer Price offered by the Acquirer (being the highest price prescribed) is in accordance with the Regulation 8(2) of the SEBI (SAST) Regulations; and b. opined that the Offer Price is fair and reasonable. Based on the above, the IDC is of the opinion that the price of Rs. 503 (Indian Rupees Five Hundred and Three only) per Equity Share being the Offer Price offered by the Acquirer is in compliance with the Regulation 8(2) of SEBI (SAST) Regulations and the Offer Price is fair and reasonable.
12.	**Summary of reasons for recommendations**	The IDC has reviewed the PA, the DPS, and the LOF issued by the Manager to the Offer on behalf of the Acquirer, in connection with the Open Offer. Ghosh Khanna & Co. LLP, Independent Chartered Accountants appointed by the IDC to provide external opinion with respect to the Offer Price, has: a. opined that the Offer Price offered by the Acquirer (being the highest price prescribed) is in accordance with the Regulation 8(2) of the SEBI (SAST) Regulations; and b. opined that the Offer Price is fair and reasonable. Based on the above the IDC is of the opinion that the Offer Price of Rs. 503 (Indian Rupees Five Hundred and Three only) per Equity Share is in accordance with the Regulation 8(2) of SEBI (SAST) Regulations and is in compliance with the SEBI (SAST) Regulations and the Offer Price is fair and reasonable. The shareholders are advised to independently evaluate the open offer and take an informed decision, whether or not to tender their equity shares in the open offer. Recommendation of IDC as submitted to stock exchanges may be accessed at website of the Company.
13.	**Disclosure of voting pattern of the IDC**	The recommendations were unanimously approved by the members of the IDC present at the meeting held on 2nd August 2023.
14.	**Details of Independent Advisors, if any**	Ghosh Khanna & Co. LLP, Independent Chartered Accountants.
15..	**Any other matter to be highlighted**	IDC would like to draw attention of the shareholders that post the Public Announcement dated May 5, 2023, the market price of the equity shares of the Target Company has decreased and the current market price of the equity shares of the Target Company is less than the Offer Price.

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the SEBI (SAST) Regulations.

For and on behalf of the Committee of Independent Directors of
TCNS Clothing Co. Limited

Sd/-
Name: Ms. Neeru Abrol
DIN: 01279485
Designation: Chairperson, Committee of Independent Directors (IDC)

Place: Delhi
Date: 2nd August 2023